

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

34. MA 137/2017 in TCP 39/2015

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 08.04.2024**

NAME OF THE PARTIES:- Mahanti Plastics Pvt. Ltd.
V/s
Samruddhi Banquets Pvt. Ltd.

Section: 397 -398 of Companies Act, 2013

ORDER

MA 137 of 2017:- Counsel, Vineet N Jagtap appeared for the Respondent no. 8. None present for the Applicant as well as Respondent nos. 1 to 7. However, Counsel for the Respondent no. 8 i.e. Bharat Co-operative Bank is present and press for the vacation of the order dated 29.08.2016 whereby Respondent no. 1 was directed to maintain status quo with regard to the property in question. As none is present on behalf of the Applicant as well as Respondent nos. 1 to 7, we are adjourning this matter for appearance of the Applicant and Respondents nos. 1 to 7 in case nobody turns up on behalf of the said party to press the Application matter will be heard and decided *exparte*. List this matter on **01.05.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)